### GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO. 3612 ANSWERED ON FRIDAY THE 16th MARCH, 2018/ PHALGUNA 25, 1939 (SAKA)

#### **IMPLEMENTATION OF CSR**

#### **QUESTION**

#### 3612. SHRI P. K. KUNHALIKUTTY:

Will the Minister of CORPORATE AFFAIRS

कारपोरेट कार्य मंत्री

be pleased to state:

- (a) whether his Ministry has permitted companies to fund schemes at the village level by tying up with the public representatives concerned and count the spending under the mandatory Corporate Social Responsibility (CSR) head and if so, the details thereof;
- (b) whether the companies can tie up with public representatives to fund the scheme in their adopted villages and the spending can be claimed under several heads of CSR rules, which include constructing EWS housing, education, sanitation, health and eradication of poverty; and
- (c) if so, the details thereof?

#### **ANSWER**

## THE MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY)

विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री पी. पी. चौधरी)

(a) to (c): No, Madam. However, section 135 of the Companies Act, 2013 ('the Act') mandates every company above a specified threshold of turnover or net worth or net profit, to spend at least two per cent of the average net profits earned during the three immediately preceding financial years, on Corporate Social Responsibility (CSR) activities specified in Schedule VII of the Act. Schedule VII of the Act enlists the activities that can be undertaken by the companies under their CSR policies.

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